

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.761/99

Friday this the 1st day of June, 2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Shri Govindan S. Tampli, Member (A)

Maruti Ishwar Khandare,
R/at - 211, Abubakar Chawl
(Bagicha), Dharavi,
Mumbai - 400 017.

...Applicant

Applicant in person

vs.

1. The Union of India
through the Secretary,
Ministry of Defence,
South Block, New Delhi.

2. The Flag Officer,
Commanding-in-Chief,
Western Naval Command,
Shahid Bhagatsingh Marg,
Mumbai.

3. Shri R.B.Rana (Rtd.),
Commandant,
315, Shristi, Penkar Pada,
Mira Road, Mumbai.

...Respondents

By Advocate Shri K.R.Yelwe
for Shri V.S.Masurkar

..2/-

J. (J) ~

O R D E R (ORAL)

(Per : Shri S.L.Jain, Member (J))

This is an application under Section 19 of the Administrative Tribunals Act,1985 for a direction to the respondents to appoint the applicant as Motor Transport Driver Gr.II forthwith. The further relief claimed by the applicant is to quash and set aside the order dated 26.8.1999 calling for fresh selection.

2. The applicant appeared for the selection for the post of Motor Transport Driver Gr.II on 1.8.1997. His grievance is that he has qualified but has not been appointed. The respondents have placed the file regarding the selection before us and on perusal of the same, we find that the applicant was listed at Sr.No. 6 as he has qualified the test. As the post for Scheduled Caste candidates were three only, the applicant could not be appointed.

3. Regarding the relief to quash and set aside the order dated 26.8.1999 calling for fresh selection, it is a multiple relief hence it can not be considered.

4. In the result, OA. is disposed of accordingly. No order as to costs.

(GOVINDAN S. TAMPI)

MEMBER (A)

mrj.

S.L.Jain

(S.L.JAIN)

MEMBER (J)